

In the National Company Law Tribunal, Jaipur

Item No. 106

CP No. (IB)-247/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Sangeeta Ajmera Prop. M/s The ManpowerApplicant/Petitioners

VS.

Shree Gangour Foods (Jaipur) LLPRespondent

Order delivered on 15.01.2020

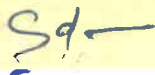
**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Pradeep Rajpurohit, Proxy counsel.

For Respondent(s) : Nivedita R. Sarada, Adv.

ORDER

Heard the submissions made by the proxy counsel for the Operational Creditor. Counsel for the Corporate Debtor is present. Proxy counsel for the Operational Creditor has submitted that the arguing counsel in this matter is in High Court of Rajasthan at Jaipur and he will not be able to attend the Tribunal today and also sought time in the matter. At the request of the proxy counsel for the Operational Creditor, the matter is posted to 31.01.2020.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEMBER**